

BEFORE SHRI RAMAYAN YADAV, ADDITIONAL SECRETARY & FIRST  
APPELLATE AUTHORITY

Ministry of Law & Justice : Department of Legal Affairs  
Room No.409 A Wing  
Shastri Bhavan, New Delhi-110001  
No.R-22/02/2016-Admn.IV Pt.II

Dated:24/11/2016

PREAMBLE

The appeal u/s 19(1) of the RTI Act, 2005 against which the decision-in Appeal lies to the Central Information Commission, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066.

DECISION –IN – APPEAL

The decision-in –Appeal deals with the appeal dated 25/10/2016 of Smt Champa Bisht, Librarian Gr.I, D/o Legal Affairs, New Delhi under section 19(1) of the RTI Act, 2005 with reference to RTI application 15/07/2016.

2. Smt Champa Bisht, (hereinafter referred to as “Appellant”) in her appeal dated 25.10.2016 has stated that the CPIO has not supplied the complete copy of service book.

DECISION

I have examined the appeal of the Appellant and observed that Appellant was not provided certified copy of service book. CPIO is advised to provide certified copy of her service book within a week free of cost.

Accordingly, this appeal stands disposed off.

*Ryade*  
(Ramayan Yadav)

First Appellate Authority & Additional Secretary

To

Smt. Champa Bisht,  
Lib. Grade.I, D/o Legal Affairs,  
New Delhi

Copy to: 1.Shri Unnikrishnan T, US &CPIO(Admn.IV) for compliance.

2.Shri K.GinkhanThang, DS & CPIO, D/o Legal Affairs, Shastri Bhavan,  
New Delhi for information.

Admin-IV  
21249/05/P41  
27/11  
25/11  
SO (RTI)  
21/11/16